GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:5313
ANSWERED ON:13.12.2010
N RESERFATION BENEFITS ACROSS THE BOARD
Ponnam Shri Prabhakar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is ensuring that all the benefits given SC/ST/OBC and other minority sections in one State be carried over to others also:
- (b) if so, the details thereof, State-wise; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c) As stipulated in Article 341(1) and Article 342(1) of the Constitution, specification of a caste/tribe, as a Scheduled Caste/Scheduled Tribe, is in relation to a State/Union Territory.

Members of a Scheduled Caste/Scheduled Tribe/OBC would be entitled for reservation in posts under the Government of India as also in Central educational institutions, where reservation is applicable, irrespective of the State of origin of the candidate. However, there is no reservation for minorities at the Central level.